

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

202. APPEAL/13(MB)2022

IN THE MATTER OF

Registrar Of Companies

... Petitioner

Vs

Kudus Steel Rolling Mills Private Limited

... Respondent

U/s 252(1) of the Companies Act, 2013

Order Delivered on 24.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

The perusal of the order dated 05.08.2022 shows that inadvertently, the Registry was directed to issue notice to RoC. It is evident that no notice has been issued to the Respondent.

Notice of Motion- **Registry is directed to issue notice** to the Respondent and to submit service report along with notice copy sent to Respondent, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the Respondent is directed to file the reply at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite.
Adjourned to **12.06.2024.**

Sd/-
MADHU SINHA
Member(Technical)
/Ziyaul/

Sd/-
REETA KOHLI
Member(Judicial)